

**NOTIFICATION BY THE HIGH COURT OF JUDICATURE AT
BOMBAY**

NOTICE

Notice is hereby given that the Hon'ble High Court is contemplating to amend the Code of Civil Procedure, 1908 as detailed herein below. Any person interested in lodging any suggestion/objection may do so only by an e-mail addressed to the Registrar (Legal & Research) at **rule-section@bhc.gov.in** on or before 29.01.2024. Suggestion(s)/Objection(s) received till said date shall be taken into consideration by the Hon'ble High Court, thereafter in due course. The proposed amendments are :-

(I)

The draft of amendment to Sub-rule 2 of Rule 4 of Order XXI of Civil Procedure Code, 1908. (High Court amendment- Bombay)

The words “**ten thousand**” be replaced by the words “**twenty five thousand rupees**”

[as the pecuniary jurisdiction of Small Causes Court is enhanced to twenty five thousand rupees vide Section 18 of Presidency Small Causes Act (Mah. 15 of 1986)].

(II)

The draft of amendment to Sub-rules 2 & 3 of Rule 31 of Order XXI of Civil Procedure Code, 1908. (High Court amendment- Bombay)

wherever the words “**six months**” occur, substitute them with words “**three months**”

Sd/-

Bombay

Date : 11th January 2024

Dhananjay A. Deshpande
Registrar (Legal & Research)